Mizoram District (Land And Revenue) Amendment Act, 1976

5 of 1976

[07 May 1976]

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AN ACT to amend the Mizo District (Landand Revenue) Amendment Act, 1956. Be it enacted by the Legislative Assembly of Mizoram in the Twenty seventh Year of the Republic of India as follows:

1. Section 1 :-

(1) This Act may be called the Mizoram District (Land and Revenue) (Amendment) Act, 1976.

(2) It shall come into force on and from such date of may be notified in this behalf by the Administrator of Mizoram in the official Gazette.

2. Section 2 :-

For section 15 of the Principal Act, the following section shall be substituted namely :-

"15 Rate of revenue for towns in the district :-

1) Aizawl, Lunglei and other town areas :-The rates of land revenue per bigha per annum for Aizawl, Lunglei and other town areas shall be fixed by the Administrator of Mizoram, as may be considered expedient, from time to time, by notification in the official Gazette, Provided that an area Jess than half a bigha shall be assessed to half a bigha, and an area exceeding half a bigha but not exceeding one Bigha shall be assessed to one bigha, and an area exceeding

one bigha but not exceeding one and half bigha shall be assessed to one and half bigha and an area exceeding one and half bigha but not exceeding two bighas shall be assessed to two bighas and so on.

2) The Administrator of Mizoram shall, from time to time, classify the lands within the town areas into such grades as may be considered appropriate and fix the rates of revenue for each grade under sub-section (1) of section 15.

3) Exemption from payment of house tax:

Payment of the land revenue under sub-section (1) shall exempt a person from payment of house tax as prescribed in the Lushai Hills District (Revenue Assessment) Regulation, 1953, if the house is situated within the land for which he pays the land revenue".